



2026:AHC:48020-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 590 of 2026

Abdul Kahar Khan

.....Petitioner(s)

Versus

State of U.P. and 4 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Barmeshwar Nath Tiwari, Parijat Kumar Tiwari, Venu Gopal
Counsel for Respondent(s)	:	C.S.C., Aditya Kumar for Sanjai Singh

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner seeking a direction to respondents no. 3 and 5 from granting permission to hold Monday and Thursday cattle fare at Village Majhpurva, Gursahayganj, Kannauj.
2. A perusal of the petition indicates that except for filing copies of the representations made by the petitioner/other villagers, nothing more has been produced to substantiate the allegations made in the petition/representations.
3. Filing of petition purportedly in public interest based on the representations made without substantiating the allegations before the Court, cannot be countenanced.
4. The petition is, therefore, dismissed.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

March 10, 2026

RK/AKShukla